

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF VICTORY
ELECTRICALS LIMITED**

1.	NAME OF CORPORATE DEBTOR	VICTORY ELECTRICALS LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	27.07.2000
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Under Companies Act, 1956 with ROC, Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U31909TN2000PLC078301
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	850/64B, T.H.Road, Near Royal Enfield, Thiruvotriyur CHENNAI 600 019 Tamil Nadu
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	07.10.2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	Liquidation ordered in the open court on 19.11.2019, but Order received through e-mail on 26.11.2019
8.	NAME REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	CHINNAM POORNA CHANDRA RAO Reg No. IBBI/IPA-003/IP- N000119/2017-18/11298.
9.	ADDRESS AND EMAIL OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD.	Flat No.101, TVS Mahathi Apts., Opp to Sampoorna super Market, Behind SR Digi School, Lanco Hills Road, Manikonda, Hyderabad- 500 089. E mail: chinnam.poorna@gmail.com
10.	ADDRESS AND EMAIL TO BE USED FOR CORROSEPANDENCE WITH THE LIQUIDATOR	Flat no 101, TVS Mahathi Apts, Opp to Sampoorna Super Market, Behind SR Digi School. Lanco Hills Road, Manikonda HYDERABAD 500 089 E-mail ; irp.victory@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	28.12.2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the VICTORY ELECTRICALS LIMITED on 19.11.2019, but Order received by e-mail on 26.11.2019. The stakeholders of **VICTORY ELECTRICALS LIMITED** are hereby called upon to submit a proof of their claims, on or before 28.12.2019 to the Liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Chinnam Poorna Chandra Rao

Liquidator for VICTORY ELECTRICALS LIMITED

Date: 28.11.2019

Place: Hyderabad

